

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 385/MP/2019  
alongwith I.A. No.87/2019**

Subject : Petition seeking compliance of license terms and conditions and the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 in non-payment of dues to the seller in trading transactions.

Petitioner : Refex Energy Pvt. Limited (REPL)

Respondent : GMR Energy Trading Limited (GMR ETL)

Date of hearing : 31.10.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Anand K. Ganesan, Advocate, REPL  
Ms. Swapna Seshadri, Advocate, REPL  
Shri Ashwani Ramanathan, Advocate, REPL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter-alia* for seeking direction to the Respondent, GMR Energy Trading Limited (GMR), who has been granted inter-State trading licence, to comply with the provisions of Trading Licence Regulations and terms & conditions of agreement entered into between the Petitioner and GMR. Learned counsel submitted that GMR, as a trading licensee, is only selling the power purchased, cannot hold up the entire chain of the transactions by refusing to pay the amount to the seller and as on 30.9.2019, Rs. 41.60 crore is outstanding against the GMR. Learned counsel requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately. The Respondents were directed to file their replies, by 15.11.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 22.11.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with.

4. Learned counsel for the Petitioner submitted that the Petitioner has filed the I.A. No. 87/2019 seeking interim direction to the Respondent, GMR to pay the outstanding dues immediately. The Commission declined to issue any direction in this regard without hearing the parties.

5. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

**By order of the Commission**  
**Sd/-**  
**(T. D. Pant)**  
**Deputy Chief (Law**